

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1400/2000

Wednesday, this the 16th day of May, 2001

Hon'ble Shri S.A.T. Rizvi, Member (A)

1. Smt. Nikhat Begum  
W/O Sh. Shabbir Khan  
Madangarhi Road, New Delhi.
2. Mrs. Parikha Malhotra  
W/O Sh. Astik Malhotra  
R/O WZ B9 E/2, New Mahabir Nagar  
New Delhi-18.

..Applicant

(By Advocate: Shri U.Srivastava)

Versus

Govt. of NCT of Delhi through

1. The Secretary, Education  
5 Sham Nath Marg, New Delhi.
2. The Director of Education  
Govt. of NCT Delhi, Old Secretariat  
Delhi.
3. The Joint Director of Education (Admn.)  
Govt. of NCT Delhi, Old Secretariat  
Delhi.

..Respondents

(By Advocate: Shri Mohit Madan for Mrs. Avnish  
Ahlawat)

O R D E R (ORAL)

Heard the learned counsel on either side and  
perused the material placed on record.

2. The applicants in the present OA are aggrieved by  
the termination of their services. They were appointed  
as contract Teachers and, according to the respondents,  
they are being ~~replaced~~ by regularly appointed Teachers  
in accordance with the conditions of contract  
and, therefore, they cannot have any grievance in the  
matter. The learned proxy counsel for the respondents  
places reliance on the order passed by this Tribunal in  
OA-944/2000 decided on 4.5.2001. The aforesaid order was

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(2)

passed by this very Single Bench. Being covered by the ratio of the aforesaid order, the present OA is also to be decided in similar terms. (2)

3. In the circumstances, the OA is dismissed in the aforestated terms. No costs.

*S.A.T. Rizvi*

(S.A.T. Rizvi)  
Member (A)

/sunny/